

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 3951
TO BE ANSWERED ON 28.03.2022**

Regulation of Fees of Educational Institutions

3951. SHRI ABDUL KHALEQUE:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government has come up with a policy to regulate fees of public educational institutions across the country;
- (b) if so, the details thereof; and
- (c) the steps taken or proposed to be taken by the Government to regulate the fees of public institutions across the country?

**ANSWER
MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUBHAS SARKAR)**

(a) to (c): Education is a subject in the Concurrent List of the Constitution and schools, other than those owned / funded by Central Government, are under the jurisdiction of the State Governments. Thus, the matter relating to fees and its components in schools are regulated in terms of Rules and Instructions of the State Government concerned. So far as schools affiliated to Central Board of Secondary Education (CBSE) are concerned, Rule 7.6 of Affiliation Bye-Laws, 2018 states that the acts and regulations of the Central and State/UT Governments enacted/framed in connection with regulation of fee in respect of the various categories of the schools situated in the State are applicable to the school affiliated with CBSE.

The Universities are autonomous bodies which are governed by their respective Acts / Statutes etc. Based on the type of universities, the criteria for fee structure is administered. In respect of IITs/IIITs/NITs/IIEST/IIMs etc, the fee structure is regulated as per the provisions of the respective Acts/Statutes.
